

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).5964/2006

(From the judgement and order dated 20/06/2005 in WPCT No. 215/2005 of the HIGH COURT OF CALCUTTA)

CHIEF EXECUTIVE OFFICER, N.S.S.O. & ORS.

Petitioner(s)

VERSUS

BISWA BHUSAN NANDI

Respondent(s)

(With prayer for interim relief and office report)

Date: 10/01/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Ms. Shalini Kumar,Adv.
Mr. Sushil Kumar,Adv.
for Mr. B. Krishna Prasad,Adv.

For Respondent(s) Mr. Ranjan Mukherjee,Adv.

UPON hearing counsel the Court made the following
ORDER

Mr. Ranjan Mukherjee, learned counsel for the respondent states that counter affidavit shall be filed within ten days. Rejoinder thereto, if any, may be filed within one week thereafter. Put up for final disposal three weeks hence.

(A.S. BISHT)
COURT MASTER

(P.S. TYAGI)
COURT MASTER